

Ivow cost Special Housing Schemes for Scheduled Castes/Tribes

1875. SHRI G SWAMY NAIIT: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government propose to instruct the State Governments to take up low cost Special Housing Schemes for Scheduled Castes and Scheduled Tribes and other weaker sections; and

(b) if so, what steps have been taken in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) Housing is a State subject. Central financial assistance is released to the States in the shape of 'block loans' and 'block grants' without their being tied to any particular scheme or head of development. The State Governments are free to earmark funds for various State sector programmes including housing according to their requirements and priorities. The objectives and guidelines in the Sixth Five Year Plan (1980—85) lay due emphasis on housing for the weaker sections.

Adoption of Urban Land (Ceiling and Regulations) Act of 1976 by State Governments

1876. SHRI SADASHIV BAGAITKAR: Will the Minister of WORKS AND HOUSING be pleased to state the number of State Governments which have adopted the Urban Land (Ceiling and Regulations) Act of 1976 together with the dates of adoption?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): The Urban Land (Ceiling and Regulation) Act, 1976 was enacted by Parliament on 17-2-1976 and came into force on that date in all the Union Territories and States

viz. Andhra Pradesh, Gujarat, Haryana, Himachal Pradesh, Karnataka, Maharashtra, Orissa, Punjab, Tripura, Uttar Pradesh and West Bengal.

The following 6 States adopted the Act subsequently as indicated below.

State	Date of adoption
Assam	25th March, 1976
Bihar	1st April, 1976
Madhya Pradesh	9th September, 1976
Manipur	12th March, 1976
Meghalaya	7th April, 1976
Rajasthan	9th March, 1976

Fishing Potentiality

1877. SHRI U. R. KRISHNAN: Will the Minister of AGRICULTURE be pleased to state:

(a) what is the fishing potential of our country per annum;

(b) what is the quantum of fish actually caught during the last three years; and

(c) what steps Government have taken or propose to take to increase the fishing potential in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) The fishing potential of India per annum is estimated as under:—

	Qty. in million tonnes
Inland	3.5
Marine	4.5